श्री टी० अंजय्या : वेज पालिसी के बारे में ज्यादातर हम सोच रहे हैं क्योंकि जो झगड़े आते हैं वे अधिकतर झगड़े वेजेस के बारे में होते हैं और दूसरे इंडिविजुअल झगड़े बहुत हैं। किसी को सस्पेंन्ड किया गया या कोई रिट्रेन्चमेंट हुआ तो उसके सिलसिले में बहुत सी प्राबलम आती हैं। मैं समझता हूं कि जो नये लेबर लाज बनाएं जायेंगे उस के अंदर ये डिस्प्यूट्स कम हो जाएंगे।

Recognition of Unions

*681. PROF. MADHU DANDAVATE: Will the Minister of LABOUR be pleased to state:

(a) whether pending the introduction of comprehensive Industrial Relations Bill, Government will introduce the system of recognition of Unions by ascertaining its representative character through secret ballot, starting with Unions in the Departments of Government like Railways, Defence, Post and Telegraph etc; and

(b) if so, whether any preliminary discussions have been carried out in this regard with the representatives of various Central Trade Union Organisations and Federations?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b) There has been discussion s with the Trade Union Organisations on various issues relating to recognition of unions such as the procedure to be adopted for ascertaining the membership through verification by check off system or secret ballot, and criteria for recognition. It is proposed to discuss these matters further in the Standing Committee of Labour Ministers.

PROF. MADHU DANDAVATE: Sir, I would like to know this from the Government: Apart from the views of the Central trade union organisations and federations, does the Government realise that both from the point of view of management as well as from the point of view of the departments of the government, and also from the point of view of the bargaining capacity and power of the working class it is better that in each department of the Government and each industry there should be one union for one industry? May I know whether this principle is acceptable to the Government? If I get reply then I will go on to the second supplementary.

श्री टी० अंजय्या : एक इंडस्ट्री में एक यूनियन रहने के सिद्धांत पर ट्रेड यूनियन के जो लीडर्स हैं उनका फसला नहीं हुआ है। परसों हमने लेबर मिनिस्टर कांफ्रेंस में बातचीत की थी। (व्यवधान) इसमें गवर्नमेंट के करने का सवाल नहीं हैं, ट्रेड यूनियन लीडर्स का आपस में फैसले पर आना अच्छा है। इस सम्बन्ध में फंडामेंटल राइट्स, कांस्टीट्यूशन—सभी चीजें आती हैं। यूनियन बनाने का अधिकार सबको मिला हुआ है। इसलिए किसी कानून के जरिए से हम इसको नहीं कर सकते हैं पहले कांस्टीट्यूशन में अमेंडमेंट किया जाए (व्यवधान) आपस में मिलकर एक यूनियन बनाने के लिए हम इन्करेज कर रहे हैं लेकिन यह सारी दिक्कतें आपके सामने हैं। ट्रेड यूनियन बनाने का अधिकार लोगों को मिला हुआ है जिसका वे फायदा उठा रहे हैं।

PROF. MADHU DANDAVATE: Before I ask the second supplementary, may I say this that there is one lacuna in what the hon. Minister said in reply to my question? There might be virtually and apparently some constitutional difficulty but that can be obviated if the matter can be discussed with central trade union organisations and federations and with their consent certain procedure can be evolved. Now, my second question is this. If you had discussed the matter with various central trade union organisations and federations by and large, almost all central trade union organisations in principle are already committed to this principle of 'one union in one industry'; only a slight difference is there in the *modus operandi*. So, this principle is there of 'one union in one industry' and one

union in each department of the Government (like Railways, P&T and Defence). So, in view of that after these discussions held with them what progress has been made? Are you anywhere near formation of one union for one industry or are you moving towards multiplicity of unions? That is my question.

श्री टी० अंजय्या : वह तो आपके जमाने में हुआ है ।

PROF. MADHU DANDAVATE: Since he has referred to me, let me say this—as far as Railways are concerned we had already evolved this formula that 'there would be one union for one department'.

श्री टी० अंजय्या : : दंडवते जी, आप जानते हैं कि रेलवे में कितनी यूनियन बनी हैं, कितनी बनाई जा रही हैं और कितनी सेन्ट्रल ट्रेड यूनियन बन रही हैं । यह सारी बातें आप जानते हैं । हमारी पूरी कोशिश होगी लेकिन कांस्टीट्यूशनल अमेंडमेंट करना होगा । अगर कांस्टीट्यूशन में अमेंडमेंट होता है तभी यह चीज हो सकती है । वैसे तो हर आदमी चाहता है इंडस्ट्री वन यूनियन, हर लीडर यही स्लोगन देता है— दुनिया के मजदूर एक हैं लेकिन बाद में लड़ते हैं । आपके जो सजेस्चन्स हैं उनके लिए हम कोशिश कर रहे हैं और एक न एक दिन वह समय जरूर आयेगा । अभी जो मजदूरों की यूनियन्स है वह पोलिटिकली एफीलिएटेड हैं । वन पोलिटिकल बेसिस पर ट्रेड यूनियन चल रही है । चाहे आइ०एन०टी०यू०सी० हो, चाहे ए०आई० टी० यू० सी० हो, पोलिटिकल पार्टीज का इनके ऊपर डोमिनेशन है, इसलिए वन-यूनियन और वनइन्डस्ट्री को बनाना इस वक्त . . .

PROF. MADHU DANDAVATE: Sir, he is not giving the reply to the pointed question I have raised. With your permission, I will repeat the question. The pointed question was: during your discussion, did you make an impression that by and large almost all the Central Trade Union Organisations are committed to the principal of one Union in one industry and it has to be done through ballot? There may be difference in handling it or there may be some other *Modus operandi*, but on principle t here is agreement.

श्री टी० अंजय्या : कमिटमेंट भी हैं वायलेशन भी है, दोनों हैं । दो बाते बोलने से तो अच्छा है कि यह कहा जाए कि आइडियोलाजी की बात ठीक है । मगर प्रेक्टिकल जो होता है, वह मैंने आपके सामने रख दिया है ।

SHRI R. K. MHALGI: May I know from the hon. Minister since when the question of ascertaining membership by secret ballot has been referred to the Government and what are the difficulties in arriving at a decision? Are you going to continue this dialogue with the Unions for long?

श्री टी० अंजय्या : आन्ध्र प्रदेश में सिक्रेट बेलेट सिस्टम चल रहा है । वहां की ट्रेड यूनियन्स के लोगों ने भी मान लिया है । वहां की एसेम्बली ने उसको पास किया है, कैबिनेट ने भी पास किया है, लेकिन उसमें दिक्कतें है । यहां सेन्ट्रल ट्रेड यूनियन के बारे में सभी लोग कहते हैं कि सिक्रेट बेलेट होना चाहिए, मगर किसी का सजेशन नही आया है । वेस्ट बंगाल सरकार या केरल सरकार या और किसी सरकार की तरफ से जो प्रपोजल्स आती हैं, उनमें काई डिफीकल्टीज हैं । जैसा मैंने आपको पहले बताया कि पोलिटिकल बेसिस पर ट्रेड यूनियन्स चल रही हैं । हम बहुत सी दिक्कतों को महसूस कर रहे हैं और जहां तक हो सके इस बात की कोशिश करनी चाहिए कि इनको एक प्लेटफार्म पर लाया जाए । जहां तक हो सकेगा ट्रेड यूनियन एक्ट में कुछ अमेंडमेंट लाने की पूरी कोशिश की जाएगी ।

श्री आर० के० म्हालगी : स्टैंडिंग कमेटी आफ दी लेबर मिनिस्ट्री क्या करने वाली है ?

श्री टी० अंजय्या : स्टैंडिंग कमेटी क्या करने वाली है, वह कोई जबरदस्ती बुलाकर शादी करने वाली नहीं है। यदि आप लोग एक कमरे में घुस जायें, तो वह तो होने वाला नहीं है। जैसा मैं आपसे पहले ही कह चुका हूं कि यह तमाम पौलिटिकल बेसिस यूनियन्स हैं, इससे हम इन्कार नहीं कर सकते हैं।

SHRI ANANDA GOPAL MUKHOPADHYAY: I would like to know from the hon. Minister what hapened to the Industrial Relations Bill which had been brought forward by the previous Government under the leadership of the then hon. Minister, Shri Ravindra Varma. What is the fate of that Bill?

श्री टी० अंजय्या : वह तो लंका दहन हो गया, उसका कोई मतलब नहीं है।

SHRI KRISHNA CHANDRA HALDER: At the time of Emergency, some of the unions of the Public Sector Undertakings were derecognised pending the decision of the Government in regard to the formation of the Unions by secret ballot, I would like to know from the hon. Minister whether the Government is contemplating to recognise the major unions in the public sector undertakings. I would also like to know whether the Government will give proper instructions to the public sector undertakings that at the time of Emergency those unions which had been derecognised due to political affiliations should now be recognised.

श्री टी० अंजय्या : इमरजेंसी की बात जो आपने कही है, मैं समझता हूं कि जनता पार्टी के कोल्यूजन से जो यूनियन डी-रिकागनाइज हो गया है, आप मुझे बतला दें। अगर किसी मालिक या गवर्नमेंट की तरफ से डी-रिकगनिशन हो गया है, जो अनकांस्टीट्यूशनल है, तो उसको रिकगनाइज करने की पूरी कोशिश करेंगे।

Controversy on Brand and Generic Names of Drugs

*683. SHRI CHINTAMANI JENA:
SHRI K. MALLANNA:

Will the Minister of HEALTH be pleased to state:

(a) whether the controversy on the brand and generic names is hotting up and Government have proposed to amend the rule in order to ensure that generic names are printed in more conspicuous manner than the brand names on drug labels;

(b) whether Indian Drug Manufacturers Association has strongly resented Government's proposal; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) to (c) A statement is placed on the table of the Sabha.

Statement

Government propose to amend the Drugs and Cosmetics Rules so that the proper name of the drug is printed or written in a more conspicuous manner than the trade name, if any, which shall be shown immediately after or under the proper name. This proposal is in pursuance of the recommendations of the Committee on Drugs and Pharmaceutical industry (Hathi Committee) which had gone in depth into the question of substitution of brand names of drugs by generic names. The Committee had recommended that brand names should be abolished in a phased manner as this step would be in the right direction for rational practice of medicine, in the interest of the consumers' as well in the general national interest. The Indian Drug Manufacturers Association has opposed the proposed amendment as they apprehend that it